

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
Original Application No. 204 of 2021 (SZ)**

Dr.K.Sampath., Ph.D.,
S/o.M.Kumarasamy,
51 Devadoss Nagar,
Vibeshnapuram,
Chidambaram - 608001..

..... Applicant

Versus

The District Collector
Cuddalore District
Cuddalore -607001

----- Respondent

REPORT SUBMITTED BY THE COMMITTEE

In the issue raised by Dr. K.Sampath, the applicant herein to take immediate action by removing workshop run by 6th respondent herein in the name and style of "Velavan Cars" of repairing, tinkering etc., of cars, vans and mini lorries carried out at Plot No.50, Vibeshnapuram, Chidambaram-608001, owned by the 5th respondent based on the representation given by the applicant on 07.07.2021 to the respondents 1 to 4 herein, the Hon'ble National Green Tribunal, South Zone, Chennai, has directed the District Collector, Cuddalore district and the District

Environmental Engineer to submit independent report including the action taken if there is any violation found.

2) It is humbly submitted that in this regard an independent report is filed by the District Collector, Cuddalore separately. The Hon'ble Green Tribunal in its order dated 26.10.2021 has directed the Joint committee to file the report so as to ascertain whether the 6th respondent had completely vacated the premises and he is not doing any workshop activity either in the premises or near the premises so as to cause any inconvenience to the people in the locality.

3) It is humbly submitted that when the unit was inspected on 15.11.2021 it was found that the unit was not in operation and was in locked condition. The workshop materials and tools in the shed were not removed. But it is ascertained that no workshop activities were carried on in the said premises. There was some stagnation of rain water in the premises and some vehicles were parked near the road side.

4) It is humbly submitted that the 6th respondent Thiru.Jeevarathinam when enquired, informed that he has already vacated the premises and handed over the key to the land owner and not carrying out any vehicle repairing activities in the unit. He also informed that due to heavy rains in the area the workshop was flooded

with rain water and hence he could not remove the remaining materials in the workshop and also assured to remove the remaining materials and parked vehicles from the road side within 10 days. He has also given undertaking in this regard. Thiru.Jeevarathinam was instructed to remove the remaining materials and the vehicles parked near the road side at the earliest. It is also submitted that no work shop activities is carried out in the said premises or near the premises and therefore no inconvenience is caused to the people in the locality.

Hence, It is humbly prayed that this Hon'ble Tribunal may be pleased to pass further orders as it may deem fit and thus render justice.


16/11/2021
District Environmental Engineer,
TamilNadu Pollution Control Board
Cuddalore


16.11.21
District Collector,
Cuddalore.